

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 17 OF 2016 &
I.A. NO. 35 OF 2016**

Dated: 17th March, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Tata Power Delhi Distribution Ltd.
Versus**

.... Appellant (s)

Duggar Fiber Pvt. Ltd. & Ors.

.... Respondent (s)

Counsel for the Appellant(s) : Mr. Alok Shankar

Counsel for the Respondent(s) : Mr. Manu Seshadri
Ms. Sahiba for R.2

ORDER

Learned counsel for Respondent No.2 seeks two weeks time to file reply. He may file the same on or before 01.04.2016 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 18.04.2016 after serving copy on the other side.

List the matter on **26.04.2016**. Interim order to continue till then.

**(I.J. Kapoor)
Technical Member
ts/mk**

**(Justice Ranjana P. Desai)
Chairperson**